

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

Original Application No.1116 of 2004.

Allahabad this the 27th day of September 2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Hon'ble Mr. D.R. Tiwari, A.M.

1. Chandra Kishore
S/o Dwarika Prasad,
aged about 45 years
R/o 105/347, Chamanganj, Kanpur.
2. Sant Lal
S/o Kalle Ram,
aged about 44 years,
R/o 103/169, Colonelganj,
Kanpur.
3. Ram Nath
S/o Ghasitey,
aged about 46 years,
R/o B-195, Vishwa Bank Colony,
Barra, Kanpur.
4. Sita Ram Verma
S/o Raj Kumar,
aged about 44 years,
R/o Village and P.O. Deoha,
Bilhaur, Kanpur.
5. Raj Kumar
S/o Gekul,
aged about 44 years,
R/o 105/315, Chamanganj,
Kanpur.
6. Birendra Singh
S/o Darshan Singh,
aged about 45 years,
R/o 86/14, Deputy Ka Para,
Kanpur.
7. Om Prakash Dheeman
S/o Bachchee Lal,
aged about 45 years,
R/o K-1/175, Vishwa Bank Colony,
Barra, Kanpur.
8. Devi Prasad
S/o Baboo Lal,
aged about 43 years,
R/o 117/219, L-Block Naveen Nagar,
Kakadee, Kanpur.
9. Khube Lal
S/o Kanhai Singh,
aged about 50 years,
R/o 103/263, Colonelganj, Kanpur.

AN

10. Sohan Lal
S/o Brij Lal
aged about 46 years,
R/o 103/250, Colonleganj, Kanpur.

.....Applicants.

(By Advocate : Sri M Lal)

Versus.

1. Union of India
through the Secretary
Ministry of Defence Production,
New Delhi.
2. General Manager
Ordnance Parachute Factory,
Napier Road, Kanpur.

.....Respondents.

(By Advocate : Sri Saumitra Singh)

O_R_D_E_R

(By Hon'ble Mr. A.K. Bhatnagar, J.M)

By this O.A., the applicant has prayed for a direction to consider the cases of the applicants for appointment to the post of Tailors since they stood selected and character and antecedent verified and placed in the panel. If required age relaxation may also be ordered to be given to applicants.

2. The brief facts as per the applicants are that they were selected for the post of Tailor and their names were included in the panel but the same panel could not be taken into account as a ban was continuing for these posts. The applicants represented to the respondents and were informed vide letter dated 21.10.1989 that for the present ban is continuing on employment and the request would be considered only after the ban is lifted. Since then applicants have been continuously sending their representations to the respondents for considering their cases but no action has so far been taken by the respondents hence they filed the present O.A.

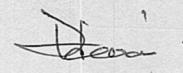
✓

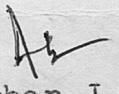
3. Learned counsel for the applicant invited our attention on Annexure A-9. A notification published in 'Dainik Jagran' dated 11.02.2004 by which the respondents are operating the panel of 06/07-10-1985 in respect of handicapped candidates for appointment of Tailor. Learned counsel for the applicant further submitted that the applicants are also entitled for the same relief as they had also been empanelled by the respondents in 1989. Learned counsel for the applicant finally submitted that the applicants have made several representations to the Department. The last representation sent to the department is dated 05.07.2004 which is still lying in the department undecided and applicants will be satisfied if their joint representation dated 05.07.2004 is considered and decided by the respondents within a specified period and the similar treatment which has been given to the handicapped persons in pursuance of notification dated 11.02.2004.

4. Learned counsel for the respondents prayed for time to file counter affidavit which we do not consider necessary as this O.A. can be disposed of finally by issuing a direction to the respondent No.2 to decide the representation of the applicant as per Rules.

5. Accordingly, the O.A. is disposed of with a direction to the respondent No.2 to decide the joint representation sent by the applicants on 05.07.2004 by a reasoned and speaking order within a period of three months from the date of receipt of a copy of the order. To facilitate the process of early decision in the matter, the applicant may file a fresh representation immediately.

No costs.


Member-A.


Member-J.

Manish/-